

**Central Administrative Tribunal
Principal Bench**

OA No.1054/2019

New Delhi, this the 24th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Keshav Ram Verma
Aged 64 years,
Group (C) Post (Sarian)
Gram Dak Sewak (GDS BPM (2745-50-4245)
S/o Ratti Ram Verma
GDSBPM,
R/o Village Jhakhari,
Shimla (HP) 171001. Applicant.

(By Advocate : Shri Vinod Sharma)

Vs.

1. Union of India through
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan, 20 Ashoka Road,
New Delhi 110 001.
2. The Secretary cum Director General
Govt. of India, Dak Bhawan,
New Delhi 110 001.
3. The Post Master General
Postal Department, Shimla,
Himachal Pradesh, SDA Complex,
Kasumpti, Shimla,
Himachal Pradesh 171009. Respondents.

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

The applicant states that he is working as Gramin Dak Sewak (GDS) since 20.07.1982. According to him, the Government introduced a Scheme of Time Related

Continuity Allowance (TRCA), and further decided to revise the same every ten years.

2. According to the applicant the revision became due on 01.01.2016, but the order in that behalf was passed only in the year 2018. It is mentioned in the order dated 25.06.2018 that the arrears referable to the period from 01.01.2016 to 30.06.2018 shall be paid applying fitment factor of 2.57 but the same has not been extended to him. It is also stated that a detailed representation in this behalf was made on 01.11.2018, followed by reminders but no action has been taken thereon.

3. We heard Shri Vinod Sharma, learned counsel for the applicant in detail at the stage of admission.

4. A perusal of the order dated 25.06.2018 discloses that not only revision of pay was made but also it was mentioned that the GDS shall be entitled to be paid arrears. The relevant para thereof reads as under:-

“8. Payment for the period from 01.01.2016 to 30.06.2018.

The arrear payable to GDS will take into consideration the following two figures:

- (i) Due for the period from 1.1.2016 to 30.6.2018 calculated on the basis of TRCA already drawn multiplied by a factor of 2.57.

- (ii) TRCA including DA drawn for the above period from 1.1.2016 to 30.06.2018.
- (iii) The difference between (i) and (ii) will be the amount payable to GDSs on account of arrears.”

5. In the ordinary course of things, the applicant is entitled to be extended this benefit also. If, however, there are reasons for denying it to him, the same need to be stated. The representation of the applicant cannot be kept pending indefinitely.

6. We, therefore, dispose of the OA, directing the respondents to pass orders on the representation dated 01.11.2018 submitted by the applicant, within a period of six weeks from the date of receipt of certified copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/